

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 425

IA/6483/ND/2023 IA/6749/ND/2023 IA/6366/ND/2023
IA/6055/ND/2023 IA/5918/ND/2023 IA/5922/ND/2023 IA/5028/ND/2023
IA/5129/ND/2023 IA/5131/ND/2023 IA/4865/ND/2023 IA/2774/2023
IA/2776/2023 IA/1642/2023 IA/4657/2022 IA/1192/ND/2023
IA/3994/ND/2023 IA/3421/ND/2023 in IB/204/ND/2021

IN THE MATTER OF:

Union Bank of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

under Section 7 of IBC, 2016.

Order delivered on 08.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant	: Mr. Nikhil Mehndiratta, Adv. and Mr. Agastya Sen, Adv.
For RP of Supertech	: Mr. Somdutta Bhattacharya, Ms. Kiran Sharma Ms. Niharika Sharma, Ms. Himani Chhabra, Advs.
For the Respondent	: Mr. Gaurav Mishra, Mr. Gaurav Yashvardhan, Mr. Atharva Koppal, Mr. Ravi Tyagi, Mr. Manish Bhatt, Mr. Siddhant Luthra, Mr. Jayesh Bakshi, Advs.

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **22.02.2024**.

Sd/-
(Court Officer)